

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CORAM: CP(IB)1889/(MB)/2019
SHRI V. P. SINGH
MEMBER (J)
SHRI RAJESH SHARMA
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 14.8.2019

NAME OF THE PARTIES: V Cube Logistics
V/s
Distribution Logistics Infrastructure Pvt Ltd

Section 9 of the Bankruptcy and Insolvency Act, 2016

ORDER

39. C.P. (IB)-1889/MB/2019

Counsel for the Operational Creditor sought leave of the court for filing withdrawal memo along with the consent terms. Prayer is allowed. Withdrawal memo and consent terms are taken on record. The petition is dismissed as withdrawn with liberty to file a fresh petition in case of the breach of the consent terms.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
V. P. SINGH
Member (Judicial)